



1. The portion of claim by vendors to the extent of INR 9,16,79,69,052.41 which is in dispute as per the records of corporate debtor and/or claimant have been verified as contingent.

2. The relevant portion of the claim shown under head "Amount Rejected" includes (but not limited to):

- a) Claim pertaining to the entity other than the corporate debtor
- b) Claim pertaining to the period post May 7, 2019
- c) Claim for which payment has already been made as per the records of the corporate debtor
- d) Claims which are not contractually due
- e) Claim to the extent relevant supporting documents substantiating the claim amount not been provided

3. The claim submitted by related parties/ potential related parties have been verified on the basis of outstanding balance as per the records of the Corporate Debtor. Any amount claimed in excess of the records of the Corporate Debtor have been rejected.

4. The claim submitted by distributors have been verified on the basis of outstanding balance payable as per the records of the Corporate Debtor. The amount claimed in excess of the records and/or the cases whereby the sufficient supporting documents have not been provided have been rejected.

5. Department of Telecommunications ("DoT") has submitted a claim vide Form B (earlier submitted in Form F).

6. On account of the judgement pronounced by Hon'ble Supreme Court dated October 24, 2019 in the matter ("AGR Matter") of Union of India v. Association of Unified Service Providers of India and Ors. ("Judgment") in relation to definition of Adjusted Gross Revenue ("AGR") for calculation of License Fee ("LF") and Spectrum Usage Charges ("SUC") (collectively referred as "AGR Dues"), DOT has been requested vide letter dated November 18, 2019 to make necessary changes as appropriate to their claim pursuant to the Judgment, and re-submit the same to the RP for verification. DOT is yet to submit the revised claims pursuant to the Judgment. The claim components pertaining to LF and SUC dues as reflected in the claims already submitted by DOT, which were earlier treated as contingent claims (on account of the matter being sub-judice), have now crystallized pursuant to the Judgment and accordingly have been verified and admitted as "operational debts".

Further, the Hon'ble Supreme Court passed an order dated July 20, 2020 in the AGR Matter ("Additional Judgment"), wherein the amount of AGR Dues pertaining to the corporate debtor have been set out in respect of which no further dispute including reassessment or recalculation, is permitted to be made.

In pursuance to the Judgment and Additional Judgment (collectively referred to as "Judgments"), a liability of an amount of c.INR 545.65 crore (as on May 7, 2019 in terms of the fresh public announcement(s) dated May 7, 2019 issued in this regard) ("Additional Liability") owing to the DOT has crystallized and accordingly has been provisioned in the books of accounts of the Corporate Debtor w.r.t. AGR Dues liability. In compliance with the Judgments, an amount to the extent of the Additional Liability has also been verified and admitted.

Further, c. INR 121.95 crores is currently pending adjudication/ reconciliation before relevant authorities and accordingly, such claim amounts as reflected in the form filed by the DOT has been categorized as "verified as contingent"; however, the same does not constitute an acceptance of liability. The aforesaid treatment is without prejudice to the rights of the Corporate Debtor under applicable laws and contracts to challenge any computation/ determination made by the relevant authority.

Additionally, out of the total claim of c.INR 2,252.15 crores, c.INR 56.31 crores towards SUC dues, which was previously rejected due to non-submission of necessary documents/information, has now been admitted, to ensure compliance with the Judgments.